GOVERNMENT OF INDIA MINISTRY OF FINANCE DEPARTMENT OF REVENUE

LOK SABHA UNSTARRED QUESTION NO. 1338

TO BE ANSWERED ON MONDAY, THE 25th JULY, 2022

Cases registered by ED

1338. SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH:

Will the Minister of FINANCE be pleased to state:

- a) The number of cases registered under Enforcement Directorate (ED) during the last ten years, yearwise;
- b) The number of cases, out of all registered cases with ED, which are under inquiry and those which are pending along with the reasons therefor; and
- c) The conditioning on registered case and the results of ED action?

ANSWER MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHAUDHARY)

a) During the last ten years, the Directorate of Enforcement has taken up around 24893 cases for investigation under the provisions of Foreign Exchange Management Act, 1999 (FEMA) and has recorded around 3985 cases under the Prevention of Money Laundering Act, 2002 (PMLA). Year-wise details of the same are as under:

Financial Year (F.Y.)	Cases taken up for investigation under FEMA	Cases recorded under PMLA
2012-13	1722	221
2013-14	1041	209
2014-15	915	178
2015-16	1516	111
2016-17	1993	200
2017-18	3627	148
2018-19	2659	195
2019-20	3360	562
2020-21	2747	981
2021-22	5313	1180
TOTAL	24893	3985

(b) & (c) It may be mentioned that the Directorate of Enforcement is an investigation agency which is mandated with the task of enforcing provisions of FEMA, PMLA and Fugitive Economic Offenders Act, 2018 (FEOA). The role of Directorate comes in to picture as and when any contravention under FEMA and occurrence of scheduled offence disclosing the generation of PoC (Proceeds of Crime) as defined under Section 2(1)(u) of PMLA is noticed by the Directorate or a warrant of arrest issued by the Magistrate or Court after taking cognizance of any scheduled offence appended to FEOA and where the amount involved is Rs. 100 crore or above, provided the accused has gone outside India.

PMLA: Till 31.03.2022, the Directorate of Enforcement recorded around 5422 cases under PMLA. It is pertinent to mention here that, after recording of a case under PMLA necessary action as per provisions of PMLA is taken which resulted in attachment of proceeds of crime to the tune of Rs. 1,04,702 crore (approx.), filing of Prosecution Complaint in 992 cases resulting in confiscation of Rs. 869.31 crore and conviction of 23 accused persons under PMLA.

FEMA: Till 31.03.2022, the Directorate of Enforcement has taken up around 30716 cases for investigation under FEMA. It is pertinent to mention here that after taking up a case for investigation under FEMA, necessary action as per provisions of FEMA is taken which resulted in issuance of 8109 Show Cause Notices (SCNs). Further, 6472 SCNs were adjudicated under FEMA, thereby imposing penalty of around Rs. 8130 crore. Further, assets to the tune of Rs. 7080 crore (approx.) have been seized under FEMA.
